

THE CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH,
ALLAHABAD.

Misc. A. No. 939 of 1992.
IN
O.A. No. 482/87.

V.K.Shukla..... Applicant.

Versus

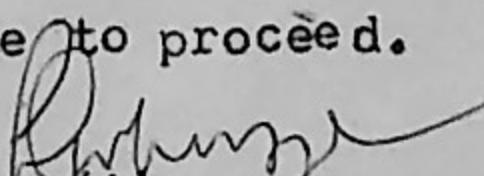
Union of India & others..... Respondents.

Hon'ble Mr. Justice U.C.Srivastava-V.C.
Hon'ble Mr. K. Obayya -A.M.

(By Hon'ble Mr. Justice U.C.Srivastava-V.C.)

This is an application for reviewing the order dated 29.5.92 as the substitution application was not given in time, the application was abated. The applicant moved the substitution application alongwith the condonation and setting-aside the abatement stating the circumstances under which the same was not done earlier. The cause shown in the affidavit is sufficient and accordingly the delay is condoned, The abatement is set-aside and the substitution application is entertained and is allowed. Let the name of the applicant be struck out, ^{and his} in place of heirs and legal representatives who have moved this application be substituted.

Office to proceed.


Member (A).
Dt: Oct. 16, 1992.
(DPS)


Vice Chairman.